

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
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Website: www.cercind.gov.in

Ref: Docket No. 25/GT/2011

Date: 31.10.2011

To

Dy. Chief Engineer (Tariff),
Damodar Valley Corporation,
DVC Towers, VIP Road,
Kolkatta- 700054,
West Bengal.

Subject: Docket No: 25/GT/2009- Petition for approval of tariff in respect of Mejia Thermal Power station Extension Unit No. 5 and 6 (2X 250 MW) for the tariff period 2009-14.

Sir,

With reference to your petition on the subject mentioned above, I am directed to inform you that information on the following is required to be filed on affidavit, with advance copy to the respondents/ beneficiaries, on or before 16.11.2011.

- (i) Reasons for claiming expenditure on deferred works for ash pond or ash handling system in the original scope of works under Regulation 9(2)(ii) instead of Regulation 9(2)(iii) of the 2009 Tariff Regulations.
- (ii) Regulation 9(2) do not provide for allowing works deferred for execution after cut-off-date, except works deferred for ash pond/ ash handling system in the original scope of works. In view of this, the reasons for delay in execution of main plant works, balance of plant works, civil works and delay in supply of Initial spares and EOT crane etc. after the cut-off-date is to be furnished for each item of work claimed during the period 2010-14. Further, works if any, which have been completed within cut-off-date i.e. 31.03.2010 and payment withheld (deferred liability) due to contractual problem etc. may also be indicated.
- (iii) Proper justification as regards the additional capital expenditure claimed under Regulation 9(2) (ii) of the 2009 Tariff Regulations, for the period 2010-14.
- (iv) Value of initial spares included in the capital cost, up to cut-off-date i.e. 31.3.2010
- (v) The reasons for adjustment of ₹12.77 lakh in the month of Jan' 2009, ₹ 14.57 lakh in the month of Feb'2009 and ₹ 17.75 lakh in the month of March'2009 made to the Railway Transport Company (Form-15 Coal) to be submitted.

(vi) The substantial difference in the weighted average rate of oil i.e. ₹36505/KL in the month of Jan'2009 and ₹ 18862/KL in the month of March'2009 (FORM -15) required to be justified with detailed calculations.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Your's Sincerely,

Sd/-
(Ritu Randeve)
Asstt. Chief (Legal)